



## PUBLIC NOTICE

## Special Window for Transfer and Dematerialisation of Physical Securities

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, a special window has been opened from February 05, 2026 to February 04, 2027 to facilitate investors who had sold or purchased physical securities prior to April 01, 2019, including cases where transfer requests were earlier rejected, returned, or not attended to due to deficiencies.

## Key points for shareholders / investors:

- Eligible investors may lodge or re-lodge requests for transfer and dematerialisation of physical securities during the above one-year period.
  - All such securities shall be credited only in dematerialised (Demat) form after due verification and shall be subject to a lock-in period of one year from the date of registration of transfer.
  - Investors are required to contact the Company's Registrar and Share Transfer Agent (RTA) for lodging / re-lodging of such requests and for details of documentation.
- Registrar & Share Transfer Agent (RTA):**  
M/s. Integrated Registry Management Services Private Limited, 2nd Floor, Kences Towers, No.1, Ramakrishna Street, North Usman Road, T. Nagar, Chennai - 600 017. Contact No.: 044 - 2814 0801 / 02 / 03, Email: [corpser@integratedindia.in](mailto:corpser@integratedindia.in)
- Pursuant to the said circular, this being the 3<sup>rd</sup> publicizing event (Newspaper Advertisement) of opening of special window and the earlier event(s) are listed below:

Sl. No	Month	Print Media Publication	
		English Newspaper	Regional Newspaper - Tamil
1	February 2026	Business Standard (English - All India Edition) - published on 5th February, 2026	Makkal Kural (Tamil - Regional Edition) - published on 5th February, 2026
2	April 2026	Business Standard (English - All India Edition) - published on 25th April, 2026	Makkal Kural (Tamil - Regional Edition) - published on 25th April, 2026

Investors are encouraged to avail this opportunity within the specified period. For further details, please refer to the SEBI circular available on [www.sebi.gov.in](http://www.sebi.gov.in) under the category **Legal** → **Circulars and to the disclosures, communications and compliance updates** made by the Company pursuant thereto available on Company's website at [www.wsindustries.in](http://www.wsindustries.in) under the category **Investors** → **Investor Letters** → **Special Window for Transfer and Dematerialisation of Physical Securities** - SEBI Circular dated January 30, 2026 (Bi-monthly Disclosure) or contact the Company's RTA, for any clarification or assistance.

For W.S. Industries (India) Limited

Sd/-

V. Balamurugan

Company Secretary

Place: Chennai  
Date: 19.06.2026

## CORRIGENDUM

This has reference to the publication of 2nd E-Auction Sale Notice under the Insolvency and Bankruptcy Code, 2016 made on 17.06.2026 by Doshion Private Limited (In Liquidation).

Please note that the revised timeline for the 2nd E-Auction for Ahmedabad and Mumbai Office shall be as follows and the same shall be considered with regards to the said publication.

Submission of Requisite Forms, Affidavits, Declaration etc. by the Prospective Bidder	To be submitted online directly at the E-Auction portal at <a href="https://ibbi.baanknet.com">https://ibbi.baanknet.com</a> from 17-06-2026 to 18-07-2026
Site visit / Inspection Date	Can be conducted till 18-07-2026 (11A.M. to 5 P.M.)
Last Date for Submission of EMD	18-07-2026
Date and Time of Auction	On 20-07-2026 tentatively from 03:00 P.M. to 05:00 P.M.

Sd/-  
Bijay Murnuria  
Authorised Insolvency Professional of Sumedha Management Solutions Private Limited  
Liquitor  
In the matter of Doshion Private Limited  
Reg. No. IBI/PE-0020/PA-1/2022-23/50023  
AFV Valid till 31st December 2026

Address for Correspondence:  
Sumedha Management Solutions Private Limited  
8B, Middleton Street, 2B Geetanjali Apartments,  
Kolkata, West Bengal, India, 700071  
Contact Number: 033-6813 5920  
Email Id (Process specific): [ip.doshionpvtd@gmail.com](mailto:ip.doshionpvtd@gmail.com)  
Date: 19.06.2026 Place: Kolkata



An IFCI Company

## KEC INTERNATIONAL LIMITED

CIN: L45200MH2005PLC152061

Registered Office: RPG House, 463, Dr. Annie Besant Road, Worli, Mumbai-400030

Tel. No.: 022-66670200; Fax No.: 022-66670287

Website: [www.kecrg.com](http://www.kecrg.com); Email: [investorpoint@kecrg.com](mailto:investorpoint@kecrg.com)

## NOTICE - SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

In continuation to our newspaper notices published earlier and pursuant to SEBI Circular dated January 30, 2026 titled "Ease of doing Investment - Special Window for Transfer and Dematerialisation of Physical Securities", shareholders are once again informed that the Company has opened a Special Window to facilitate transfer and dematerialisation of physical securities which were sold/purchased prior to April 01, 2019. This special window has been opened for a period of 1 (one) year from February 05, 2026 to February 04, 2027 and will be applicable as per below matrix:

Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
No (it is fresh lodgement)	Yes	Yes (subject to conditions stated in the aforementioned SEBI Circular)
Yes (it was rejected/ returned earlier)	Yes	No
Yes	No	No
No	No	No

Kindly note that the request(s) which are accompanied by original certificate(s) along with transfer deeds and relevant supporting documents will only be considered under this special window.

It is re-iterated that the shares that are re-lodged for transfer shall be issued in demat mode only, subject to successful verification and shall be under lock-in for a period of one year from the date of registration of the transfer. Such shares shall not be transferred/lien-marked/pledged during the said lock-in period.

Shareholders are encouraged to take advantage of this special window introduced in the interest of the investors.

For more details, please refer to the SEBI circular at [www.sebi.gov.in](http://www.sebi.gov.in) or contact the Company's Registrar and Share Transfer Agent as under:

**MUFG Intime India Private Limited**  
(Formerly known as Link Intime India Private Limited)  
(Unit: KEC International Limited)  
C-101, Embassy 247, LBS. Marg, Vikhroli (West), Mumbai - 400 083  
Contact no. +91 8108116767  
E-mail: [investor.helpdesk@in.mpgms.mufg.com](mailto:investor.helpdesk@in.mpgms.mufg.com)  
Website: <https://in.mpgms.mufg.com>

For KEC International Limited

Sd/-

Suraj Eksambekar

Company Secretary and Compliance Officer

Place : Mumbai Date : June 18, 2026

## PIRAMAL PHARMA LIMITED

CIN: L24297MH2020PLC338592  
Registered Office: Ananta Building, Piramal Corporate Park, Opp. Fire Brigade, Kamani Junction, LBS Marg, Kurla (West), Mumbai-400070. Tel No: (+91 22) 38023000/4000  
Website: [www.piramalpharma.com](http://www.piramalpharma.com) Email ID: [shareholders.ppl@piramal.com](mailto:shareholders.ppl@piramal.com)

## INFORMATION REGARDING ANNUAL GENERAL MEETING

The Ministry of Corporate Affairs has vide its General Circular No. 14/2020 dated April 8, 2020, and subsequent circulars issued in this regard, the latest one being General Circular No. 03/2025 dated September 22, 2025 (collectively referred to as "MCA Circulars") and the applicable circulars issued by the Securities and Exchange Board of India ("SEBI"), as amended from time to time, permitted holding of the Annual General Meeting ("AGM") through Video Conference ("VC") / Other Audio Visual Means ("OAVM"), without the physical presence of the Members at a common venue. In compliance with the MCA Circulars and the provisions of the Companies Act, 2013 ("the Act") and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, ("SEBI Listing Regulations"), the 6<sup>th</sup> AGM of Piramal Pharma Limited ("the Company") will be held on **Thursday, July 30, 2026 at 3:00 p.m. (IST)** through VC / OAVM, to transact the businesses that will be set forth in the Notice convening the AGM.

The Notice of the AGM along with the weblink for the Annual Report for the FY 2025-26 will be sent through electronic mode to those Members whose e-mail addresses are registered with the Company / National Securities Depository Limited ("NSDL") / Central Depository Services (India) Limited ("CDSL"), collectively referred as Depository Participant(s) ("DPs") / MUFG Intime India Private Limited ("MUFG"), Registrar and Share Transfer Agent ("RTA") of the Company. In addition, pursuant to Regulation 36(1)(b) of the SEBI Listing Regulations, a letter containing the weblink and Quick Response (QR) Code of the AGM notice and Annual Report for FY 2025-26, will be sent to those members who have not registered their email address. The electronic copy of AGM Notice of the 6<sup>th</sup> AGM along with the Annual Report will also be available on the website of the Company at [www.piramalpharma.com](http://www.piramalpharma.com) and on websites of the Stock Exchanges i.e. BSE Limited at [www.bseindia.com](http://www.bseindia.com) and the National Stock Exchange of India Limited at [www.nseindia.com](http://www.nseindia.com) and also on the website of NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

Detailed instructions for attending the AGM and casting vote through remote e-voting and e-voting during the AGM on the resolutions set forth in the Notice will be provided in the Notice of the AGM. Attendance of the Members attending the AGM through VC / OAVM shall be counted for the purpose of reckoning quorum under Section 103 of the Act.

Members who have not registered their email address with the Company or Depositories may register the same to receive the Notice and Annual Report for FY2025-26.

As per SEBI Listing Regulations, dividend can only be paid through electronic mode. Members who wish to claim unclaimed dividend from previous years must ensure that their KYC details, including bank account details, are updated in the Company's records.

Members whose shares are lying in Piramal Pharma Limited Escrow Account, must first claim their shares from the said Escrow Account by submitting the requisite documents. Unclaimed dividend cannot be claimed until the shares are transferred to the Member's demat account.

The applicable process for registration/update of email address, bank details and other KYC particulars is provided below:

Escrow Account	Fill and submit Schedule 1 and/or Schedule 2, as applicable, along with the required documents to MUFG via email at <a href="mailto:investor.helpdesk@in.mpgms.mufg.com">investor.helpdesk@in.mpgms.mufg.com</a> or by post to: C-101, 1 <sup>st</sup> Floor, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai - 400 083.
Demat Holding	Register/update the details with the respective Depository Participant (DP) as per the procedure prescribed by the DP.

For Piramal Pharma Limited

Sd/-

Maneesh Sharma

Company Secretary

Place : Mumbai Date : June 18, 2026

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## Business Standard Insight Out



## EICHER MOTORS LIMITED

CIN : L34102DL1982PLC129877

Registered Office: Office number 1111, 11th Floor, Ashoka Estate,

Plot Number 24, Barakhamba Road, New Delhi - 110001

Telephone: +91 11 41095173

Email: [investors@eichermotors.com](mailto:investors@eichermotors.com)Website: [www.eichermotors.com](http://www.eichermotors.com)

## SPECIAL WINDOW FOR TRANSFER OF PHYSICAL SHARES

Pursuant to SEBI Circular HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, this public advertisement is issued to inform that a Special Window has been made available for a period of one year from February 05, 2026 to February 04, 2027 to facilitate the transfer and dematerialization of physical shares of the Company purchased or sold prior to April 01, 2019, which were either not lodged previously with the Company/ Registrar and Share Transfer Agent (RTA) for transfer or were lodged but subsequently rejected or returned.

The eligible shareholders are requested to submit the transfer deeds and furnish necessary documents, duly complete in all respects, to the RTA. After complete verification and approval, the transferred Shares will be issued in dematerialization mode and shall be locked in for one year from the date of registration of transfer, in accordance with SEBI guidelines. The disputed cases and IEPF-transferred securities remain excluded from this facility.

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